

15/01/2021
Item No.4 (a)DL
AB/S DE

Through Video Conference

W.P.A. 4910 of 2020

Iqbal Kabir

-Vs-

The High Court at Calcutta & Ors.

Mr. Phiroze Edulji,
Mr. A. K. Upadhyay,
Mr. Kaushik Kundu,
Mr. Saryati Dutta,
Mr. Ravi Ranjan Kumar,
Ms. R. Das ...for the Petitioner.

Mr. Biswaroop Bhattacharya,
Ms. Reshmi Ghosh ...for the Respdt 1 & 6.

Mr. Dhiraj Trivedi ...for the Respdt. 3.

Mr. Kishore Datta, Ld. AG,
Mr. Debasish Ghosh ...for the State.

Having deliberated on the issue of maintaining cleanliness and hygiene in the High Court premises, we are of the view that it would be helpful to constitute a Committee consisting of learned Advocate General, learned Additional Solicitor General, the President and Secretary of the three wings of the Bar and a lady member from each of the three wings of the Bar, as may be nominated by the President of the respective wing of the Bar.

The Committee shall also have a representative of the Ladies Bar as its member. Identity of such

person shall be intimated to learned Advocate General by the Ladies Bar by tomorrow.

Accordingly, we constitute such a Committee.

The Committee shall meet and discuss the ways and means of maintaining the cleanliness and hygiene of the High Court premises. The Committee should submit a report to the Court on the next date wherein the Committee shall indicate the “Dos and Don’ts” and the restrictions that may be put on anybody entering the High Court premises.

The learned Advocate General shall be the convenor of the Committee.

Learned Advocate appearing for the High Court Administration shall inform the Registrar General that the study room in the main building of the High Court shall be made available to the Committee as and when the same is required by the convenor of the Committee for holding meeting.

We record the submission of the learned Advocate for the High Court Administration that the toilets in the Bar Association as also the toilets, which are meant for the litigants and other staff, are in pathetic condition and need immediate remedial measures.

List the matter on 12.02.2021.

(Thottathil B. Radhakrishnan, C.J.)

(Arijit Banerjee, J.)